# CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

#### ORDER SHEET

ORDERS OF THE TRIBUNAL

Contain From Shut-7

14.12.2007

CP 23/2007 (OA 142/2005)

Mr.C.B.Sharma, counsel for applicant.

Mr.Shantanu Sharma, proxy counsel for

Mr.Sanjay Pareek, counsel for respondents.

Heard learned counsel for the parties. The Contempt Petition stands disposed of by a separate order.

(J.P.SHUKLA)

MEMBER (A)

(A.R.YOG)

MEMBER (J)

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# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Jaipur, the 14th day of December, 2007

### CONTEMPT PETITION NO.23/2007

## IN

### ORIGINAL APPLICATION NO.142/2005

#### CORAM :

HON'BLE MR.JUSTICE A.K.YOG, JUDICIAL MEMBER HON'BLE MR.J.P.SHUKLA, ADMINISTRATIVE MEMBER

- 1. Madan Gopal son of Shri Mohan Lal, R/O C-225, Gyan Marg, Tilak Nagar, Jaipur.
- 2. Gurmel Singh son of Shri S.Sajjan Singh R/o B-42, Sethi Colony, Jaipur.
- 3. D.D.Govil son of Shri Panna Lal R/o 2-Ka-18, Jawahar Nagar, Jaipur.
- 4. S.K.Chopra son of Shri J.C.Chopra R/o 507/6, Raja Park, Jaipur.
- 5. K.K.Gaddi son of Shri Ishwar Das R/o 768, Ashok Chowk, Adarsh Nagar, Jaipur.
- 6. P.C.Chaturvedi son of Shri Mangi Lal Chaturvedi R/o D-379, Malviya Nagar, Jaipur.
- 7. O.P.Gupta son of Shri Lachhi Ram R/o 2-Ka-18, Jawahar nagar, Jaipur.
- 8. B.L.Sethi son of Late Shri K.C.Sethi R/o 937, Sethi Bhawan, Rasta Churukaon, SMS Highway, Choura Rasta, Jaipur.

... Applicants/Petitioners

(By Advocate : Shri C.B.Sharma)

#### Versus '

Smt.Rjani Razwani,
 Additional Secretary/Secretary,
 Department of Pension and Pensioners Welfare,
 Government of India,
 Ministry of Personnel, Public Grievances,
 Lok Nayak Bhawan,
 New Delhi.

- 2. Smt.Meenakshi Mishra,
  Accountant General (A&E),
  Rajasthan,
  Jaipur.
- Shri Sanjeev Saluja, Principal Accountant General, Jaipur.

... Respondents

(By Advocate: Shri Shantanu Sharma, proxy counsel For Shri Sanjay Pareek)

# ORDER (ORAL)

#### PER HON'BLE MR.JUSTICE A.K.YOG

This is a Contempt Petition filed by Madan Gopal and others contending that the order dated 12.1.2007, passed by this Tribunal in OA 142/2005, requiring certain benefits to be extended to the applicants by the respondents within two months, has not been complied with.

2. On 30.10.2007, this Tribunal passed an order. Relevant extract of the same reads;

"Learned proxy counsel for the respondents submits that the order of this Tribunal will be complied with within two weeks and prays for adjournment..."

Learned counsel for the respondents, Shantanu holding brief of Shri Sanjay Sharma, pareek, learned counsel for opposite party, has placed before us original letter dated 12.12.2007 purported to have been written by Senior Accounts Officer to Shri Sanjay Pareek, informing that order the Tribunal has been complied with 31.10.2007. Arrears of pay/pensionary benefits have been made good to K.K.Gaddi on 7.12.2007 and to S.K.Chopra & P.C.Chaturvedi on 31.10.2007.



- Shri C.B.Sharma, learned counsel for applicants, has also perused the said letter and stated that respondents have complied with the order of the Tribunal.
- In view of the above, we do not feel inclined 5. to summon or punish the respondents for noncompliance of the order of the Tribunal.
- In view of the above, this Contempt Petition stands disposed of and consigned to record.

(J.P.SHUKLA)

MEMBER (A)

MEMBER (J)

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